

PROCEEDINGS OF THE PRINCIPAL DISTRICT JUDGE, NALGONDA.

PRESENT: Dr. G. RADHA RANI,
PRINCIPAL DISTRICT JUDGE

Proc'dgs.Dis.No. 6295/2016/A1

Dt. 26-11-2016.

Sub: Demonetisation of Rs.500/- and Rs.1000/- notes
by the Government of India – instructions – Issued
– Regarding.

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O R D E R:

In view of demonetisation of Rs.500/- and Rs.1000/- notes by the Government of India all the Judicial Officers in Nalgonda District Unit are hereby instructed to exchange the Rs.500/- and Rs.1000/- notes lying in the property boxes deposited in Criminal Cases with Reserve Bank of India by taking photographs of the same with numbers visible for record by following the directions of the Hon'ble Apex Court in SUNDERBHAI AMBALAL DESAI VS. STATE OF GUJARAT dated 01.10.2002, **by 02.12.2016** or deposit the same in the concerned Court accounts by entering the same in C.R 15 property register by 30.12.2016.

Any deviation will be viewed seriously and disciplinary action shall be initiated against concerned staff and the matter will be reported against concerned Judicial Officers to the Hon'ble High Court for taking necessary action.

G. Radha Rani

PRINCIPAL DISTRICT JUDGE,
NALGONDA.

To
All the Judicial Officers in Nalgonda District Unit.